



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 10th January, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 1 of 2018

A Bill further to amend the Tamil Nadu Payment of Salaries Act, 1951.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty- eighth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2018.

(2) It shall be deemed to have come into force on the 1st day of July 2017.

Amendment of section 3.

2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),—

Tamil Nadu Act XX of 1951.

(1) in sub-section (1), for the expression “eight thousand rupees per mensem”, the expression “thirty thousand rupees per mensem” shall be substituted;

(2) in sub-section (2), for the expression “ten thousand rupees per mensem”, the expression “fifteen thousand rupees per mensem” shall be substituted;

(3) in sub-section (3),-

(a) in clause (a), for the expression “four thousand rupees per mensem”, the expression “ten thousand rupees per mensem” shall be substituted;

(b) in clause (b), for the expression “ten thousand rupees per mensem”, the expression “twenty-five thousand rupees per mensem” shall be substituted.

Amendment of section 4.

3. In section 4 of the principal Act,-

(1) in sub-section (1), for the expression “eight thousand rupees per mensem”. the expression “thirty thousand rupees per mensem” shall be substituted;

(2) in sub-section (2), for the expression “eight thousand rupees per mensem”, the expression “thirty thousand rupees per mensem” shall be substituted;

(3) in sub-section (3), for the expression “ten thousand rupees per mensem”, the expression “fifteen thousand rupees per mensem” shall be substituted;

(4) in sub-section (4),-

(i) in clause (a),-

(a) in sub-clause (i), for the expression "four thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted;

(b) in sub-clause (ii), for the expression "ten thousand rupees per mensem", the expression "twenty-five thousand rupees per mensem" shall be substituted;

(ii) in clause (b),-

(a) in sub-clause (i), for the expression "three thousand and five hundred rupees per mensem", the expression "seven thousand and five hundred rupees per mensem" shall be substituted;

(b) in sub-clause (ii), for the expression "ten thousand rupees per mensem", the expression "twenty-five thousand rupees per mensem" shall be substituted;

4. In section 6-A of the principal Act,-

Amendment of
section 6-A.

(1) in sub-section (1), for the expression "eight thousand rupees per mensem", the expression "thirty thousand rupees per mensem" shall be substituted;

(2) in sub-section (2), for the expression "eight thousand rupees per mensem", the expression "thirty thousand rupees per mensem" shall be substituted;

(3) in sub-section (3), for the expression "ten thousand rupees per mensem", the expression "fifteen thousand rupees per mensem" shall be substituted;

(4) in sub-section (4),-

(a) in clause (i), for the expression "three thousand and five hundred rupees per mensem", the expression "seven thousand and five hundred rupees per mensem" shall be substituted;

(b) in clause (ii), for the expression "ten thousand rupees per mensem", the expression "twenty-five thousand rupees per mensem" shall be substituted.

5. In section 12 of the principal Act,-

Amendment of
section 12.

(1) in sub-section (1), in clause (a), for the expression "eight thousand rupees per mensem", the expression "thirty thousand rupees per mensem" shall be substituted;

(2) in sub-section (1-A), for the expression "seven thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted;

(3) in sub-section (1-AA), for the expression "ten thousand rupees per mensem", the expression "twenty five thousand rupees per mensem" shall be substituted;

(4) in sub-section (4-B), for the expression "five thousand rupees per mensem", the expression "seven thousand and five hundred rupees per mensem" shall be substituted;

(5) in sub-section (4-D), for the expression "rupees two thousand and five hundred per mensem", the expression "five thousand rupees per mensem" shall be substituted;

(6) in sub-section (4-E), for the expression "rupees twenty thousand per mensem", the expression "twenty-five thousand rupees per mensem" shall be substituted.

Amendment of
section 12-B.

6. In section 12-B of the principal Act, in sub-section (1), for the expression "twelve thousand rupees per mensem", the expression "twenty thousand rupees per mensem" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Government have decided to,-

(a) enhance the Salary of the Chief Minister, Deputy Chief Minister, each of the other Ministers, Speaker, Deputy Speaker, Leader of the Opposition, Chief Government Whip and each of the Members of the Legislative Assembly from Rs.8,000 to Rs.30,000 per Mensem;

(b) enhance the Compensatory allowance payable to-

(i) the Chief Minister, Deputy Chief Minister, each of the other Ministers, Speaker, Deputy Speaker, Leader of the Opposition and Chief Government Whip from Rs.10,000 to Rs.15,000 per mensem;

(ii) each of the Members of the Legislative Assembly from Rs.7,000 to Rs.10,000 per mensem;

(c) enhance the contingency allowance payable to-

(i) the Chief Minister, Deputy Chief Minister, Speaker and each of other Ministers from Rs.4,000 to Rs.10,000 per mensem;

(ii) the Deputy Speaker, Leader of the Opposition and Chief Government Whip from Rs.3,500 to Rs.7,500 per mensem;

(d) enhance the constituency allowance payable to the Chief Minister, Deputy Chief Minister, each of the other Ministers, Speaker, Deputy Speaker, Leader of the Opposition, Chief Government Whip and each of the Members of the Legislative Assembly from Rs.10,000 to Rs. 25,000 per mensem;

(e) enhance the Consolidated allowance payable to each of the Members of the Legislative Assembly from Rs.2,500/- to Rs.5000/- per mensem;

(f) enhance the following allowances payable to each of the Members of the Legislative Assembly per mensem, namely:-

(i) Telephone allowance from Rs.5,000 to Rs.7,500 per mensem;

(ii) Vehicle allowance from Rs.20,000 to Rs.25,000 per mensem;

(g) The postal allowance of Rs.2500/- already sanctioned to each of the Members of Legislative Assembly will remain the same.

(h) enhance the pension of former Members of Legislative Assembly and Legislative Council from Rs.12,000/- to Rs.20,000/- per mensem and consequently to enhance the family pension of the legal heirs of those former members from Rs.6,000/- to Rs.10,000/- per mensem;

2. The Government have also decided to enhance the aforesaid salary and allowances with effect from the 1st July 2017.

3. To give effect to the above decisions, the Government have decided to amend the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), suitably.

4. The Bill seeks to give effect to the above decisions.

Edappadi K. PALANISWAMI,
Chief Minister.

FINANCIAL MEMORANDUM

The Bill when enacted and brought into force would involve expenditure from the Consolidated Fund of the State. The additional expenditure to be incurred as a result of the proposed legislation will be approximately Rs.25,32,72,000/- (Rupees Twenty five crores thirty two lakhs and seventy two thousand only) per annum.

Edappadi K. PALANISWAMI,
Chief Minister.

K. BOOPATHY,
Secretary.